

2 3
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 403 of 1991

Date of decision ... 07.11.1991

Padma Charan Jena Applicant

Versus

Union of India & Others Respondents

For the applicant M/s. P.V. Ramdas,
B.K. Panda,
Advocates

For the respondents

C O R A M

HON'BLE SHRI K.P. ACHARYA, VICE-CHAIRMAN

1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

3

4

JUDGMENT

K.P. ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to issue a direction to the opposite parties to consider the case of the petitioner for appointment as E.D.M.C., Damasahi Branch Office or in any other nearby village where vacancy would be existing.

2. Shortly stated the case of the petitioner is that he has been working as E.D.D.A. in the Damasahi Branch Office under Nayagarh Head Office since 20.11.1985, due to the fact that one Shri P.K.Sethi, E.D.D.A was put off from duty. Now that Shri Sethi has been allowed to join the said post, rightly the petitioner is being asked to vacate the said post. Hence this application has been filed with the aforesaid prayer.

3. I do not think it worthwhile to ^{keep} ~~get~~ this matter pending by ~~admitting~~ the same as the facts are simple and practically ~~undisputed~~.

4. Since the petitioner ~~was being~~ asked to discharge his duty as E.D.D.A. with effect from 20.11.1985 to 21.8.1988, ^{and he did so,} I hope and trust the Departmental Authorities would take a sympathetic view over the petitioner and try to adjust him in some posts of the Branch Office of Damasahi and if not available in the said Post Office the petitioner should be adjusted in a nearby Post Office where either vacancy exists or vacancy occurs

W

in future.

5. The Chief Post Master General is requested to devote his kind personal attention to this matter. Thus the application is disposed of leaving the parties to bear their respective costs.

6. A copy of the application be annexed to this judgment to be sent to the Chief Post Master General, Orissa Circle, Bhubaneswar and Senior Superintendent of Post Offices, Puri.



K. Sahoo
7. XI. 91
.....
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
7th November, 1991// BK Sahoo